

[Shri D. C. Sharma.]

fore with the Prime Minister and the other Ministers; of course, some more Members have joined the Council of Ministers now. But I do not understand why the Cabinet should be expanding so much in terms of expenditure and why it should not be possible for the Cabinet to stick to those things which are not so expensive.

Mr. Deputy-Speaker: The hon. Member should conclude now.

Shri D. C. Sharma: I want to speak on two more Demands.

Mr. Deputy-Speaker: He wanted two minutes and he has already had them. Now, he should conclude.

Shri Priya Gupta: Mr. Deputy-Speaker, Sir, first of all, I would like to draw the attention of the Ministry of Home Affairs through you to one very important thing affecting the service conditions of the Central Government employees. The President of India has elevated or increased the age of superannuation to 58. But, unfortunately, when it comes to the question of implementation on the railways and other places, it is left to the mercy of the Administration to decide whether the officer (Gazetted or non-Gazetted) should be allowed to continue or not. Three conditions have been laid down in this regard. One is the integrity of the officer, the second condition is the physical fitness of the officer and the third is his medical fitness. May I ask the Ministry concerned whether these three conditions are also pre-conditions for an employee and officer to continue in the service of the Central Government at any stage up to 55 years of age or up to 30 years of service? If they are normal pre-conditions for that purpose, why should they be made as special pre-conditions in order to make the officer retire? Why should there be extension after each year of service after 55 years, it must be automatic up to 58 years.

Then, I would like to submit that the denial of allowing continuity of

service to the Government employees beyond 55 years of age up to 58 years of age is a clear violation of the Supreme Court's judgement delivered on the 5th December, 1963 nullifying the provisions of rules 148 and 149 of the Indian Railway Establishment Code. I desire a clarification from the Home Minister in this respect.

Then, I would like to submit that in the railways there are three types of officers cadre working as junior officers as assistant traffic superintendents, assistant electrical engineers, assistant engineers, assistant commercial superintendent etc.

An hon. Member: The hon. Member is speaking on the railways now?

Shri Priya Gupta: I am addressing these things for the Home Minister.

They have got three types of service conditions for each of the cadres.

Mr. Deputy-Speaker: The hon. Member can continue his speech on Monday. Now, we have to take up non-official business.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

EIGHTY-FIRST REPORT

Shri Hem Raj (Kangra): I beg to move:

"That this House agrees with the Eighty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th March, 1966."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Eighty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th March, 1966."

The motion was adopted.
